General Circular No. 13/2016

No.05/05/2016-IEPF
Government of India
Ministry of Corporate Affairs

5th Floor, “A” Wing,
Shastri Bhawan, Dr. R.P. Road
New Delhi-110001
Dated: 05.12.2016

To
All Stakeholders,
Nodal Officer’s (IEPF) of Concerned Companies,
All Regional Director’s & Registrar of Companies of Min of Corp. Affairs

Subject: Clarification Regarding Filing of Offline Challans with IEPF Authority under Companies Act.

Sir,

In accordance with Investor Education & Protection Fund (Accounting, Audit, Transfer, and Refund) Rules, 2016, notified on 05.09.2016, it is mandatory for the companies depositing amounts to IEPF under section 125 of Companies Act 2013 to:-

(i) generate challan online only;

(ii) file form IEPF-1 mentioning the SRN No. of challan (online mode only).

2. All companies transferring the amount to IEPF are, therefore, requested to ensure that the above procedure is followed. The challans not generated on MCA 21 portal will not be accepted after 15.12.2016.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

(Mohika Gupta)
Deputy Director

Copy to:-

1. CEO, IEPF Authority
2. Sr. AO, IEPF Authority
3. E-Governance Cell/ MCA and to place this circular on Ministry’s/ Authority website.
4. Guard File.